## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 24/2018 in T.P. No. 143/74(2)/NCLT/AHM/2016(New) C.A. No. 157/74(2)/CLB/MB/2016(Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018

Name of the Company:

Kandla Port Trust

V/s.

Madhya Pradesh State Industrial Development Corp. Ltd.

Section of the Companies Act:

Section 74(2) of the Companies Act, 2013;

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. DIPEN SANICULESARA ADUBLATE KPT

FOUTBHAUAL UYAS (DEP.HOL NO.13)

2. DHAMRAT S. THARR PCS MPSIDC

BAPA M. Kapadra Adu. For Chi No. 14

BHEL Tust

## **ORDER**

Learned Advocate Mr. Dipen Sankhesara present for Applicant. Learned PCS Mr. Dhanraj Singh Thakur present for Respondent/ Original Applicant. Learned Advocate Mr. Aspi Kapadia present for Depositor No.14 in IA 24/2018.

This application is filed by Depositor Kandla Port trust seeking permission to receive reply which has not been filed in time.

Original Applicant has no objection.

Hence, reply is received.

Application is disposed of accordingly.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 17th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL